Directorate General Foreign Trade **DES-V Section**

The NC Meeting No.6/AM-18 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 22.06.2017 in Conference Room No.108 of DGFT under the

Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

Chairma	nship of Shri K.C. Rout, Addl. DGF1. The following	Descentment
S.No.	Name of the representatives and their designation	Department
1	Shri V.K. Kohli, Director	TC office, Noida
	Shri J.D. Giri, Vice President	AEPC
2.		DIPP
3.	Shri Nand Lal, Consultant	DGFT
4.	Shri S.K. Mahapatra, DDG	DGFT
5.	Shri Vinod Kumar Kashyap, FTDO	7 hold on 08 06 2017 were taken up for

At the outset the Minutes of NC-V Meeting No.05/AM-17 held on 08.06.2017 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No. 6/AM-18 dated 22.06.2017 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER

: 6/84-ALC3/2017 **MEETING DATE** : 22.06.2017

M	FELING MOMIDEN.	6/84-ALC3/2017 WIEETH		Status:
	Casa No : 26/18/84-ALC3/2016	Party Name:PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:6/84- ALC3/2017 22.06.2017	Deferred
1	HQ File	RLA File :05/24/040/00208/AM15/	Lic.No/Date:0510390241 11.08.2014	Defer Date: 20.07.2017
1	:01/84/050/00307/AM17/	.03/24/040/00200/11/11		are and note

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the reply of the firm has been referred to TC, Mumbai for their comments. NC decided to await their comments. The case stands deferred for re-listing on 20.07.2017.

Case No.:7/25/84-ALC3/2016	Party Name:MASTURLAL PRIVATE LIMITED	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
HQ File:01/84/050/00475/AM17/	RLA File :07/24/040/00265/AM15/	Lic.No/Date:0710106906 03.11.2014	Defer Date: 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the reply of the firm has been referred to TC, Mumbai for their comments. NC decided to await their comments. The case stands deferred for re-listing on 20.07.2017.

	Case No.:9/25/84-ALC3/2016	Party Name: NANDKISHORE MASTURLAL & SONS.,	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
3	HQ File:01/84/050/00477/AM17/	RLA File :07/24/040/00102/AM16/	Lic.No/Date:0710108467 03.07.2015	Defer Date: 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application of the firm has been referred to TC, Mumbai for their comments. NC decided to await their comments. The case stands deferred for re-listing on 20.07.2017.

4	Case No.:3/23/84-ALC3/2016	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:6/84-ALC3/2017	Status: Deferred
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		22.06.2017	
HQ File:01/84/050/00448/AM17/	RLA File :07/24/040/00146/AM16/	Lic.No/Date:0710108689 04.09.2015	Defer Date: 20.07.2017

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Shri Vincent Joy Sunil, General Manager-Finance (Indirect Taxation) present before the NC on behalf of the firm. Accordingly, Committee after observing the drawing, design and samples, the Committee decided to ask the firm to submit the input used for export proudct alongwith productwise wastage for fixation of adhoc norms. The case stands deferred for re-listing on 20.07.2017.

	Case No.:10/25/84-ALC3/2016	Party Name: NANDKISHORE MASTURLAL & SONS.,	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
5	HQ File :01/84/050/00478/AM17/	RLA File :07/24/040/00183/AM16/	Lic.No/Date:0710108761 22.09.2015	Defer Date: 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application of the firm has been referred to TC, Mumbai for their comments. NC decided to await their comments. The case stands deferred for re-listing on 20.07.2017.

	Case No.:11/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
6	HQ File :01/84/050/00479/AM17/	RLA File :07/24/040/00230/AM16/	Lic.No/Date:0710108806 05.10.2015	Defer Date: 20.07.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

	Case No.:40/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
7	HQ File :01/84/050/00508/AM17/	RLA File :07/24/040/00234/AM16/	Lic.No/Date:0710108810 05.10.2015	Defer Date: 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

	Case No.:42/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
3	HQ File :01/84/050/00510/AM17/	RLA File :07/24/040/00233/AM16/	Lic.No/Date:0710108808 05.10.2015	Defer Date 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

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	Case No.:12/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
9	HQ File :01/84/050/00480/AM17/	RLA File :07/24/040/00232/AM16/	Lic.No/Date:0710108848 07.10.2015	Defer Date: 20.07.2017

	Case No.:41/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
10	HQ File :01/84/050/00509/AM17/	RLA File :07/24/040/00280/AM16/	Lic.No/Date:0710109057 17.11.2015	Defer Date: 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

Case No.:2/25/84-ALC3/2015	Party Name:SACOS INDIGO PRIVATE LIMITED	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
HQ File :01/84/050/00283/AM16/	RLA File :56/24/040/00029/AM16/	Lic.No/Date:5610004753 20.11.2015	Defer Date: 20.07.2017

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that DIPP has sought certain information vide their letter No. 7/383/2016-TSW dated 02.01.2017. Committee decided to await reply of the firm and defer the case.

The case stands deferred for re-listing on 20.07.2017.

Case No.:44/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710109087	Defer Date 20.07.2017
:01/84/050/00512/AM17/	:07/24/040/00292/AM16/	26.11.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

Case No.:45/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
HQ File :01/84/050/00513/AM17/	RLA File :07/24/040/00298/AM16/	Lic.No/Date:0710109110 01.12.2015	Defer Date: 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to wait for

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their comments. The case stands deferred for re-listing on 20.07.2017.

	Case No.:5/1/84-ALC3/2016	Party Name:CHOWDHARY OVERSEAS LIMITED	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
14	HQ File :01/84/050/00474/AM16/	RLA File :06/24/040/00041/AM16/	Lic.No/Date:0610038278 16.12.2015	Defer Date: 20.07.2017

Decision: The Committee considered the case as per agenda and observed that the reminder has been issued to RA, Kanpur to furnish the hard copy of the application in this case. The reply is not received from RA, Kanpur. The case stands deferred for re-listing on 20.07.2017.

	Case No.:23/23/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
15	HQ File :01/84/050/00468/AM17/	RLA :07/24/040/00353/AM16/	Lic.No/Date:0710109291 20.01.2016	Defer Date: 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

	Case No.:22/23/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
16	HQ File :01/84/050/00467/AM17/	RLA File :07/24/040/00401/AM16/	Lic.No/Date:0710109475 03.03.2016	Defer Date: 20.07.2017

Decision : : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

	Case No.:6/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
17	HQ File :01/84/050/00474/AM17/	RLA File :07/24/040/00417/AM16/	Lic.No/Date:0710109602 30.03.2016	Defer Date: 20.07.2017

Decision : : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

Case No.:8/4/84-ALC3/2017	Party Name:KARAM MULTIPACK PVT. LTD.,	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
HQ File :01/84/050/00035/AM18/	RLA File :24/24/040/00042/AM16/	Lic.No/Date:2410041951 22.04.2016	Defer Date: 20.07.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to forward the

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application DIPP for their comments as case relates them. The case stands deferred for re-listing on 20.07.2017.

	Case No.:43/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
19	HQ File :01/84/050/00511/AM17/	RLA File :07/24/040/00039/AM17/	Lic.No/Date:0710109737 29.04.2016	Defer Date: 20.07.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

Case No.:36/5/84-ALC3/2016	Party Name: CITIZEN TECHNICAL TEXTILES PRIVATE LIMITED.	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:5210041879	
:01/84/050/00068/AM17/	:52/24/040/00008/AM17/	04.05.2016	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and heard Shri S.L. Banthia, Director above firm present before the NC. Accordingly, Committee after consideration of relevant documents placed before it decided to ratify the norms for the above AA taking cue from AA No.5210038907 dated 24.04.2013 as under:

S.No.	Export Product	Export Quantity	Import Item	Quantity Allowed
1.	Polyester Lining Silver fabric/(Polyester Lining Silver	8,00,000 Meter	100% Polyester FDY Yarn	83130 Kg
Fabric), (GSM 62 +/- 10%) (UMBRELLA CLOTH PANEL FABRICS) (1340800.00 SQ. METER)		ACRYLIC TOA SA 110 LHM	4022.66 Kg	
		CROSS LINKER TOA AC 503	666.7 Kg	
		LESS STICKY AGENT AL 66	666.7 Kg	
		BLACK PIGMENT CBL 20	1120 Kg	
		SILVER PASTE ALUMINIUM #350	2933.3 Kg	
			TOLUENE	291.60 Kg

RA concerned may take necessary action subject to compliance of other usual conditions.

21	Case No.:14/4/84-ALC3/2017	Party Name:FASHION ACCESSORIES	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
	HQ File :01/84/050/00041/AM18/	RLA File :05/23/040/00082/AM17/	Lic.No/Date:0510398597 24.05.2016	Defer Date: 20.07.2017

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	Case No.:5/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
22	HQ File :01/84/050/00473/AM17/	RLA File :07/24/040/00060/AM17/	Lic.No/Date:0710109881 27.05.2016	Defer Date: 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017

	Case No.:4/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
23	HQ File :01/84/050/00472/AM17/	RLA File :07/24/040/00051/AM17/	Lic.No/Date:0710109911 06.06.2016	Defer Date: 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017

Case No.:22/9/84-ALC3/2016	Party Name:GENEROUS PRODUCTS	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Approved
HQ File :01/84/050/00151/AM17/	RLA File :05/23/040/00170/AM17/	Lic.No/Date:0510398965 01.07.2016	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Shri Harpal Singh, Partner Generous Exports present before the NC on behalf of the firm. Accordingly, Committee after observing the drawing, design and sample placed before it and after due deliberations decided to ratify the norms for the above AA as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:11/23/84-ALC3/2016	Party Name:G.R.CORPORATION	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:0610038426	
:01/84/050/00456/AM17/	:06/24/040/00014/AM17/	26.07.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and Committee decided to ratify the norms for the above AA as per DIPP comments vide F.No. F. No. 7(147)/2017-TSW dated 02.06.2017 as under :

Export Item No. 1: Fabric Made out of Man Made Filament Yarn (Narrow Fabric) /Tape of Size 1mm to 100mm

Quantity : 28572.54 Kg

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S.No.	Import Item	Quantity Recommended
1.	100% Polyester Filament (High Tenacity Yarn) TC 100% Polyester Filament)	29144.00 Kg

Export Item No. 2: UNPROCESS NARROW KNITTED/FABRIC/ ELASTIC (SIZE 1MM TO 100MM)

Quantity: 82211.760 Kg

Import item:

S.No.	Item Description	Quantity recommended
1	100% Polyester Filament (High Tenacity Yarn) (TC	25,156.0 Kg
	100% Polyester Filament)	
2	Rubber Thread (TC Rubber Thread)	58,700.0 Kg

Export Item No. 3: Braided Cord

Quantity: 9803.920 Kg

Import item :

S.No.	Item description	Quantity recommended
1	100% Polyester Filament (High Tenacity Yarn)	10,000.0 Kg
	(TC 100% Polyester Filament)	

Export Item No. 4: Elastic Cord / Rubber thread and cord textile covered

Quantity: 48039.210 Kg

Import item:

S.No.	Item description	Quantity recommended
1	100% Polyester Filament (High Tenacity Yarn) (TC 100% Polyester Filament)	14,700.0 Kg
2	Rubber Thread (TC Rubber Thread)	34,300.0 Kg

Export Item No. 5: WOVEN ELASTIC TAPES / NARROW FABRICS

Quantity: 9803.920 Kg

Import item:

S.No.	Item description	Quantity recommended
1	100% Polyester Filament (High Tenacity Yarn) (TC*	3,000.0 Kg
	100% Polyester Filament)	
2	Rubber Thread (TC Rubber Thread)	7,000.0 Kg

Export Item No. 6: Sewing Threads

Quantity: 17647.050 Kg

Import item:

Quantity recommended
18,000.0 Kg
lament (High Tenacity Yarn) (TC

RA concerned may take necessary action subject to compliance of other usual conditions.

26 Case No.:26/19/84-ALC3/2016 Party Name:POLYGENTA Meet No/Date:6/84- TECHNOLOGIES LTD Meet No/Date:6/84- Deferred

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HQ File	RLA File	Lic.No/Date:0310806649	Defer Date:
:01/84/050/00337/AM17/	:03/95/040/00295/AM17/	27.07.2016	20.07.2017

	Case No.:17/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
27	HQ File :01/84/050/00485/AM17/	RLA File :07/24/040/00149/AM17/	Lic.No/Date:0710110180 29.07.2016	Defer Date: 20.07.2017

Decision: : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

	Case No.:23/13/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
28	HQ File :01/84/050/00254/AM17/	RLA File :35/24/040/00026/AM17/	Lic.No/Date:3510045002 09.08.2016	Defer Date: 20.07.2017

Decision : : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

Case No.:25/19/84-ALC3/2016	Party Name:SITTARA WORKZ	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0210206960	Defer Date: 20.07.2017
9:01/84/050/00336/AM17/	:02/24/040/00097/AM17/	05.09.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 17.01.2017 to furnish the CAD /measurement chart in this case. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 20.07.2017.

	Case No.:9/19/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
30	HQ File :01/84/050/00320/AM17/	RLA File :05/23/040/00262/AM17/	Lic.No/Date:0510399651 08.09.2016	Defer Date: 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

2.1	Case No.:10/15/84-ALC3/2016	Party Name:THREADS (INDIA)	Meet No/Date:6/84-	Status:
31		LIMITED	ALC3/2017	Deferred







		22.06.2017	
HQ File:01/84/050/00268/AM17/	RLA File :06/24/040/00019/AM17/	Lic.No/Date:0610038450 14.09.2016	Defer Date: 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted from the reply of the firm received on 16.01.2017 that they are take up the matter for amendment in Adv Authorisation with RA, Kanpur for necessary correction for revise import quantity and also has requested for defer the case till the revised quantity is not notified by Jt.DGFT, Kanpur. The reply is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 20.07.2017.

	Case No.:13/4/84-ALC3/2017	Party Name:BHARAT SILKS	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
32	HQ File :01/84/050/00040/AM18/	RLA File :07/24/040/00189/AM17/	Lic.No/Date:0710110433 16.09.2016	Defer Date: 20.07.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

	Case No.:9/6/84-ALC3/2017	Party Name: ACUS IMPEX PVT LTD	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
33	HQ File :01/84/050/00057/AM18/	RLA File :05/23/040/00290/AM17/	Lic.No/Date:0510399922 28.09.2016	Defer Date: 20.07.2017

Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC(MSME) for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

	Case No.:30/19/84-ALC3/2016	Party Name:SUNNY INTERNATIONAL LIMITED	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
34	HQ File :01/84/050/00341/AM17/	RLA File :33/24/040/00004/AM17/	Lic.No/Date:3310030350 30.09.2016	Defer Date: 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

	Case No.:1/21/84-ALC3/2016	raity Name.//itVIII/D Emilia	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
35	HQ File :01/84/050/00406/AM17/	RLA File :08/24/040/00265/AM17/	Lic.No/Date:0810138809 05.10.2016	Defer Date: 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

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	Case No.:6/16/84-ALC3/2016	Party Name: ADITYA BIRLA NUVO LIMITED	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
36	HQ File :01/84/050/00280/AM17/	RLA File :02/24/040/00151/AM17/	Lic.No/Date:0210207116 02.11.2016	Defer Date: 20.07.2017

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kolkata. The case stands deferred for re-listing on 20.07.2017.

	Case No.:20/20/84-ALC3/2016	Party Name:POLIGOF - MICRO HYGIENE INDIA PRIVATE LIMITED	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
37	HQ File :01/84/050/00363/AM17/	RLA File :03/95/040/00455/AM17/	Lic.No/Date:0310808933 02.11.2016	Defer Date: 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

Case No.:3/20/84-ALC3/2016	Party Name: ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0810139017	Defer Date: 20.07.2017
3 :01/84/050/00346/AM17/	:08/24/040/00312/AM17/	10.11.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 24.03.2017 to furnish certain information for the examination of the case. Reply is not received from the firm so far. NC decided to send a reminder to the firm. The case stands deferred for re-listing on 20.07.2017.

	Case No.:44/20/84-ALC3/2016	Party Name:R N R INTERNATIONAL	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
39	HQ File :01/84/050/00387/AM17/	RLA File :05/24/040/00393/AM17/	Lic.No/Date:0510400427 16.11.2016	Defer Date: 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 24.03.2017 to furnish the CAD of the product in this case. Reply is not received from the firm so far. NC decided to send a reminder to firm. The case stands deferred for re-listing on 20.07.2017.

40	Case No.:2/20/84-ALC3/2016	Party Name: PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
	HQ File :01/84/050/00345/AM17/	RLA File :32/24/040/00025/AM17/	Lic.No/Date:3210078031 23.11.2016	Defer Date: 20.07.2017

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that the deficiency letter has been issued to the firm on 24.03.2017 to specify the name of export product in this case. Reply is not received from the firm so far. NC decided to send a reminder to firm. The case stands deferred for re-listing on 20.07.2017.

Case No.:2/19/84-ALC3/2016	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
HQ File :01/84/050/00313/AM17/	RLA File :30/24/040/00028/AM17/	Lic.No/Date:3010103896 05.12.2016	Defer Date 20.07.2017

Decision: The Committee considered the case as per agenda and observed that a letter has been issued to RA, Ludhiana to furnish the hard copy of the application in this case. No reply is received from RA, Ludhiana. NC decided to send a reminder to RA, Ludhiana. The case stands deferred for re-listing on 20.07.2017

	Case No.:12/23/84-ALC3/2016	Party Name: CONNOISSEUR FASHIONS	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
42	HQ File :01/84/050/00457/AM17/	RLA File :04/24/040/00174/AM17/	Lic.No/Date:0410162643 27.12.2016	Defer Date: 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

	Case No.:14/23/84-ALC3/2016	Party Name:SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
43	HQ File :01/84/050/00459/AM17/	RLA File :32/24/040/00034/AM17/	Lic.No/Date:3210078071 29.12.2016	Defer Date: 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

Case No.:16/23/84-ALC3/2016	Party Name:JUMBO BAG LIMITED	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Approved
HQ File :01/84/050/00461/AM17/	RLA File :04/24/040/00137/AM17/	Lic.No/Date:0410162654 02.01.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and Committee decided to ratify the norms for the above AA as per DIPP comments vide F.No.7/144/2017-TSW dated 21.06.2016 as under:

Export Item No.: Flexible Intermediate bulk Container (Jumbo Bags)

Quantity : 1 Kg

S.No.	Import Item	Quantity
1.	Relevanat Polypropylene granules	1.10 kg/kg content contained in export product
2.	Relevant LLDPE granules	1.05 kg/kg content contained in export product







3.	Relevant PE Conductive compound (Pre elec)	1.05 kg/kg content contained in export product
4.	PP Conductive Yarn	1.05 kg/kg content contained in export product
5.	PP Conductive Tape (Cablec)	1.05 kg/kg content contained in export product

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:19/25/84-ALC3/2016	Party Name:KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
45	HQ File :01/84/050/00487/AM17/	RLA File :03/94/040/00874/AM17/	Lic.No/Date:0310810241 02.01.2017	Defer Date 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

Case No.:48/25/84-ALC3/2016	Party Name:SURYA TEXTECH,	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Approved
HQ File :01/84/050/00516/AM17/	RLA File :22/24/040/00088/AM17/	Lic.No/Date:2210015626 03.01.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above AA as per DIPP comments vide their F.No.7/68/2017-TSW dated 13.06.2017 as under:

46

Export Item No. 1: Spunbond Non Woven Fabrics

Quantity : 50,000 Kg

Export Item No. 2: Spunbond Non Woven Fabrics

Quantity : 30,000 Kg

S.No.	Import Item	Quantity
1.	Polypropylene (PP)	80,000 Kg

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No).:21/23/84-ALC3/2016	Party Name: A.M. VINYL PVT.LTD.,	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
47 HQ File :01/84/0	050/00466/AM17/	RLA File :05/23/040/00476/AM17/	Lic.No/Date:0510401230 10.01.2017	Defer Date: 20.07.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

48 Case No.:9/23/84-ALC3/2016	Party Name: AKR TEXTILE,	Meet No/Date:6/84- ALC3/2017	Status: Deferred

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		22.06.2017	
HQ File	RLA File	Lic.No/Date:3210078080	Defer Date: 20.07.2017
:01/84/050/00454/AM17/	:32/24/040/00035/AM17/	11.01.2017	

Case No.:30/25/84-ALC3/2016	Party Name:EDCONS EXPORTS (P) LTD.	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0210207249	Defer Date: 20.07.2017
:01/84/050/00498/AM17/	:02/24/040/00209/AM17/	12.01.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that reply of the firm has been received by the DIPP. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 20.07.2017.

Case No.:39/25/84-ALC3/2016	Party Name: VINAYAK POLYMERS	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:1310048524	Defer Date: 20.07.2017
:01/84/050/00507/AM17/	:13/24/040/00045/AM17/	12.01.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

	Case No.:18/23/84-ALC3/2016	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
51	HQ File :01/84/050/00463/AM17/	RLA File :35/24/040/00042/AM17/	Lic.No/Date:3510045093 13.01.2017	Defer Date: 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

	Case No.:26/25/84-ALC3/2016	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
52	HQ File :01/84/050/00494/AM17/	RLA File :35/24/040/00046/AM17/	Lic.No/Date:3510045099 20.01.2017	Defer Date: 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

Case No.:31/25/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date:6/84- ALC3/2017	Status: Deferred
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		22.06.2017	
HQ File	RLA File	Lic.No/Date:0810139584	Defer Date: 20.07.2017
:01/84/050/00499/AM17/	:08/24/040/00437/AM17/	24.01.2017	

	Case No.:32/25/84-ALC3/2016	Party Name: ARVIND OG NONWOVENS PRIVATE LIMITED	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
54	HQ File :01/84/050/00500/AM17/	RLA File :08/24/040/00416/AM17/	Lic.No/Date:0810139583 24.01.2017	Defer Date: 20.07.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

	Case No.:15/25/84-ALC3/2016	Party Name:DHARMESH TEXTILES LIMITED	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
55	HQ File :01/84/050/00483/AM17/	RLA File :33/24/040/00008/AM17/	Lic.No/Date:3310030367 31.01.2017	Defer Date: 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

Case	No.:20/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
HQ Fi	ile	RLA File	Lic.No/Date:3510045101	Defer Date: 20.07.2017
:01/84	4/050/00488/AM17/	:35/24/040/00048/AM17/	31.01.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

	Case No.:24/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
57	HQ File :01/84/050/00492/AM17/	RLA File :35/24/040/00038/AM17/	Lic.No/Date:3510045100 31.01.2017	Defer Date: 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

58 Case No.:21/25/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date:6/84- ALC3/2017	Status: Deferred
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		22.06.2017	
HQ File:01/84/050/00489/AM17/	RLA File :08/24/040/00454/AM17/	Lic.No/Date:0810139636 02.02.2017	Defer Date: 20.07.2017

	Case No.:22/25/84-ALC3/2016	Party Name:KARAN LETEX LTD	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
59	HQ File :01/84/050/00490/AM17/	RLA File :06/24/040/00042/AM17/	Lic.No/Date:0610038551 02.02.2017	Defer Date 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that reply alongwith CAD received of the firm received and sent to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

	Case No.:2/25/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
60	HQ File :01/84/050/00470/AM17/	RLA File :05/23/040/00518/AM17/	Lic.No/Date:0510401491 03.02.2017	Defer Date: 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

Case No.	:49/25/84-ALC3/2016	Party Name:SUPERHOUSE LIMITED	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
HQ File :01/84/05	0/00517/AM17/	RLA File :06/24/040/00041/AM17/	Lic.No/Date:0610038555 03.02.2017	Defer Date 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

Case No.:36/25/84-ALC3/2016	Party Name:SUPERHOUSE LIMITED	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0610038556	Defer Date: 20.07.2017
:01/84/050/00504/AM17/	:06/24/040/00039/AM17/	06.02.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

63 Case No	o.:1/23/84-ALC3/2016	Party Name:PIONEER CALICOS PRODUCTS	Meet No/Date:6/84- ALC3/2017	Status: Deferred
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	PRIVATE LIMITED	22.06.2017	
HQ File	RLA File	Lic.No/Date:3110066578	Defer Date: 20.07.2017
:01/84/050/00446/AM17/	:31/83/040/00138/AM17/	09.02.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that a letter has been issued to RA, Ludhiana on 24.03.2017 to furnish the three set of hard copy of the application. The case stands deferred for re-listing on 20.07.2017.

Case No.:29/25/84-ALC3/2016	Party Name:G.R.CORPORATION	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0610038559	Defer Date 20.07.2017
:01/84/050/00497/AM17/	:06/24/040/00043/AM17/	10.02.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

Case No.:13/25/84-ALC3/2016	Party Name:KARTHI HOMEPRODUCTS PRIVATE LIMITED	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
HQ File :01/84/050/00481/AM17/	RLA File :10/24/040/00110/AM17/	Lic.No/Date:1010059719 15.02.2017	Defer Date: 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

	Case No.:23/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
66	HQ File :01/84/050/00491/AM17/	RLA File :35/24/040/00054/AM17/	Lic.No/Date:3510045113 16.02.2017	Defer Date 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

Case No.:28/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:3510045114	Defer Date: 20.07.2017
7 :01/84/050/00496/AM17/	:35/24/040/00053/AM17/	16.02.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

68 Case No.:1/25/84-ALC3/2016	Party Name:GANGA	Meet No/Date:6/84-	Status:
	ACROWOOLS LIMITED	ALC3/2017	Deferred
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		22.06.2017	
HQ File:01/84/050/00469/AM17/	RLA File :30/24/040/00039/AM17/	Lic.No/Date:3010103962 24.02.2017	Defer Date: 20.07.2017

Decision: NC noted that hard copy of the application not received from RA, Ludhiana. NC decided to inform the RA, Ludhiana to provide three set of application alongwith related document for consideration of the case. The case stands deferred for re-listing on 20.07.2017.

Case No.:18/25/84-ALC3/2016	Party Name:KARAN LETEX LTD	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0610038567	Defer Date: 20.07.2017
:01/84/050/00486/AM17/	:06/24/040/00044/AM17/	01.03.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that reply alongwith CAD received of the firm received and sent to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

Case No.:14/25/84-ALC3/2016	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:0410162850	
:01/84/050/00482/AM17/	:04/24/040/00191/AM17/	02.03.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and Committee decided to ratify the norms for the above AA as per DIPP comments vide F.No.7/148/2017-TSW dated 14.06.2017 as under:

EXPORT ITEM NO. 1:- "Cow Leather Belts"

STYLE	QTY
55168	545
58636	600
64089	600
64099	575
87089	1979
87090	1160
87091	3090
87092	1858
F55157	10587
F55158	9840
F55434	4270
F59116	12450
F64824	1000
F64840	4000
F65185	6500
F65186	2000
TOTAL	61054

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S.No.	Item Description	UOM	Total Qty
4	BUCKLE (METAL FITTINGS)	NOS	Net to Net
5	BEMIS TPU ADHESIVE (FILM ADHESIVE)	MTRS	1658.50
6	1.5MM BONDED LEATHER CHAMAR CHARME (LEATHER BOARD)	SQMTR	3727.27
7	0.6MM NON WOVEN LINING W/O ADHESIVE (NON WOVEN LINING MATERIAL)	YARD	947.73
8	LEATHER AUXILIARY (POLISHES EDGE STAIN)	KGS	612.58
9	DA550 PRIMER (PRIMER)	KGS	451.98
10	6 GM SILICA GEL (Packing Material)	NOS	As Per Packing Policy
11	PRINTED POLY BAGS POLYETHYLENE (Packing Material)	NOS	As Per Packing Policy
12	PACKING GIFT BOX (Packing Material)	NOS	As Per Packing Policy
13	PACKING INSERT BOX (Packing Material)	NOS	As Per Packing Policy

EXPORT ITEM NO. 2:- "COW LEATHER BELTS COMBINATION WITH PVC MATERIALS"

S.No.	Item Description	UOM	Total Qty
1	OUTER LINING:-10.6CM SIG C LUXE PEBBLE EMBOSS NO SCRIP - 50/50 TC BLEND PLAIN WEAVE- WIDTH 54"	MTRS	183.28
2	45.7CM SLG CAMO ORIG PEBBLE EMB PVC-600D CANVAS- WIDTH 54"	MTRS	67.10
3	OUTER LINING:-12CM LIGHTWEIGHT PVC REPS PEBBLE EMBOSS - POLY/CTN NON BRUSH TWILL- WIDTH 54"	MTRS	8127.21
4	BUCKLE (METAL FITTINGS)	NOS	Net to Net
5	BEMIS TPU ADHESIVE (FILM ADHESIVE)	MTRS	613.99
6	1.5MM BONDED LEATHER CHAMAR CHARME (LEATHER BOARD)	SQMTR	7934.29
8	LEATHER AUXILIARY (POLISHES EDGE STAIN)	KGS	1302.40
9	DA550 PRIMER (PRIMER)	KGS	1021.05
10	6 GM SILICA GEL (Packing Material)	NOS	As Per Packing Policy
11	PRINTED POLY BAGS POLYETHYLENE (Packing Material)	NOS	As Per Packing Policy
12	PACKING GIFT BOX (Packing Material)	NOS	As Per Packing Policy

RA may take necessary action subject of compliance of other usual conditions.

71	Case No.:18/4/84-ALC3/2017	Party Name:SRIVARI INDUSTRIES	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0910064747	Defer Date:

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:01/84/050/00045/AM18/ :09/24/040/00624/AM17/ 02.03.2017 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

	Case No.:3/4/84-ALC3/2017	Party Name:GEO SOURCE	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
72	HQ File :01/84/050/00030/AM18/	RLA File :08/24/040/00498/AM17/	Lic.No/Date:0810139908 15.03.2017	Defer Date: 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

	Case No.:2/4/84-ALC3/2017	Party Name: ARVIND LIMITED	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
73	HQ File :01/84/050/00029/AM18/	RLA File :08/24/040/00331/AM17/	Lic.No/Date:0810139918 17.03.2017	Defer Date: 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

Case No.:7/4/84-ALC3/2017	Party Name: AUGUSTAN KNITWEAR PVT LTD	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:3210078129	Defer Date: 20.07.2017
4 :01/84/050/00034/AM18/	:32/24/040/00042/AM17/	20.03.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

Case No.:6/6/84-ALC3/2017	Party Name: ALOK INDUSTRIES LIMITED.	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310811952	Defer Date: 20.07.2017
:01/84/050/00054/AM18/	:03/94/040/01140/AM17/	20.03.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

76	Case No.:4/4/84-ALC3/2017	Party Name:SIDWIN FABRIC PRIVATE LIMITED	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0810139959	Defer Date:

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:01/84/050/00031/AM18/	:08/24/040/00477/AM17/	28.03.2017	20.07.2017

	Case No.:8/6/84-ALC3/2017	Party Name: APEX INTERNATIONAL	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
77	HQ File :01/84/050/00056/AM18/	RLA File :61/24/040/00007/AM17/	Lic.No/Date:6110001418 31.03.2017	Defer Date 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that details of items sought to be imported duty free not available in agenda. The case stands deferred for re-listing on 20.07.2017.

	Case No.:1/4/84-ALC3/2017	Party Name:ARVIND LIMITED	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
78	HQ File :01/84/050/00028/AM18/	RLA File :08/24/040/00525/AM17/	Lic.No/Date:0810140001 03.04.2017	Defer Date 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

	Case No.:20/4/84-ALC3/2017	Party Name:RADIANT EXPORTS	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
79	HQ File :01/84/050/00047/AM18/	RLA File :05/24/040/00011/AM18/	Lic.No/Date:0510402197 10.04.2017	Defer Date: 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

	Case No.:11/4/84-ALC3/2017	Party Name:BULKCORP INTERNATIONAL PRIVATE LIMITED	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
80	HQ File :01/84/050/00038/AM18/	RLA File :08/24/040/00490/AM17/	Lic.No/Date:0810140062 11.04.2017	Defer Date: 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

81	Case No.:10/4/84-ALC3/2017	Party Name: MADURA COATS PRIVATE LIMITED,	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3510045157	Defer Date:

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:01/84/050/00037/AM18/ :35/24/040/00001/AM18/ 17	7.04.2017	20.07.2017

Case No.:1/6/84-ALC3/2017	Party Name: JPM EXPORTS PRIVATE LIMITED	Meet No/Date:6/84-ALC3/2017 22.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0210207533	Defer Date 20.07.2017
:01/84/050/00049/AM18/	:02/24/040/00006/AM18/	18.04.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. DIPP informed that same not concerned to their Department. Application is placed before the Committee for decision. The case stands deferred for re-listing on 20.07.2017.

Case No.:5/6/84-ALC3/2017	Party Name:D DECOR HOME FABRICS PVT. LTD.	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310812533	Defer Date: 20.07.2017
:01/84/050/00053/AM18/	:03/94/040/00001/AM18/	18.04.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

	Case No.:11/6/84-ALC3/2017	Tarty Name. RESTITED TO	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
84	HQ File :01/84/050/00059/AM18/	RLA File :31/83/040/00005/AM18/	Lic.No/Date:3110066703 18.04.2017	Defer Date: 20.07.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

	Case No.:21/4/84-ALC3/2017	Party Name: NATH BROS EXIM INTERNATIONAL LTD	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
85	HQ File :01/84/050/00048/AM18/	RLA File :05/24/040/00632/AM17/	Lic.No/Date:0510402279 20.04.2017	Defer Date: 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

86	Case No.:10/6/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510402296	Defer Date:

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20.04.2017	20.07.2017
	20.04.2017

Case No.:7/6/84-ALC3/2017	Party Name:D DECOR HOME FABRICS PVT. LTD.	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310812656	Defer Date 20.07.2017
7 :01/84/050/00055/AM18/	:03/94/040/01117/AM17/	21.04.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

Case No.:17/4/84-ALC3/2017	Party Name:GRAFFITI EXPORTS	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510402319	Defer Date 20.07.2017
:01/84/050/00044/AM18/	:05/23/040/00018/AM18/	24.04.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017

	Case No.:15/4/84-ALC3/2017	Party Name:CONCEPT CLOTHING	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
89	HQ File :01/84/050/00042/AM18/	RLA File :05/23/040/00025/AM18/	Lic.No/Date:0510402354 26.04.2017	Defer Date: 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

	Case No.:16/4/84-ALC3/2017	Party Name: ALPINE APPARELS PVT.LTD.	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
90	HQ File :01/84/050/00043/AM18/	RLA File :05/23/040/00021/AM18/	Lic.No/Date:0510402383 27.04.2017	Defer Date: 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

91	Case No.:4/6/84-ALC3/2017	Party Name:BHARAT SILKS	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0710111498	Defer Date:

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:01/84/050/00052/AM18/	:07/24/040/00032/AM18/	28.04.2017	20.07.2017

	Case No.:12/4/84-ALC3/2017	Party Name: J.D. JONES & CO. PVT. LTD.	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
92	HQ File :01/84/050/00039/AM18/	RLA File :02/24/040/00013/AM18/	Lic.No/Date:0210207567 02.05.2017	Defer Date: 20.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

Case No.:19/4/84-ALC3/2017	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510402418	Defer Date 20.07.2017
:01/84/050/00046/AM18/	:05/23/040/00030/AM18/	02.05.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

Case No.:12/6/84-ALC3/2017	Party Name:SUPRABHA PROTECTIVE PRODUCTS PVT LTD	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:3110066721	Defer Date: 20.07.2017
:01/84/050/00060/AM18/	:31/83/040/00013/AM18/	03.05.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

	Case No.:5/4/84-ALC3/2017	Party Name: ASHUTOSH FIBER PVT. LTD.	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
95	HQ File :01/84/050/00032/AM18/	RLA File :08/24/040/00018/AM18/	Lic.No/Date:0810140255 08.05.2017	Defer Date: 20.07.2017

Decision: NC noted that hard copy of the application not received from RA, Ahmedabad. NC decided to inform the RA, Ahmedabad to provide three set of application alongwith related document for consideration of the case. The case stands deferred for re-listing on 20.07.2017.

96	Case No.:3/6/84-ALC3/2017	Party Name: AVATAAR HOME FASHION PRIVATE LIMITED	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
	HO File	RLA File	Lic.No/Date:3210078175	Defer Date:

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:01/84/050/00051/AM18/	:32/24/040/00006/AM18/	12.05.2017	20.07.2017

Case No.:2/6/84-ALC3/2017	Party Name:BHARAT EXPORTS	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0610038621	Defer Date: 20.07.2017
:01/84/050/00050/AM18/	:06/24/040/00007/AM18/	16.05.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.07.2017.

Case No.:13/6/84-ALC3/2017	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710111734	Defer Date: 20.07.2017
:01/84/050/00061/AM18/	:07/24/040/00060/AM18/	09.06.2017	

Decision: NC noted that hard copy of the application not received from RA, Bangalore. NC decided to inform the RA, Bangalore to provide three set of application alongwith related document for consideration of the case. The case stands deferred for re-listing on 20.07.2017.

Case No.:14/6/84-ALC3/2017	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:6/84- ALC3/2017 22.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:3010104057	Defer Date: 20.07.2017
:01/84/050/00062/AM18/	:30/24/040/00005/AM18/	14.06.2017	

Decision: NC noted that hard copy of the application not received from RA, Ludhiana. NC decided to inform the RA, Ludhiana to provide three set of application alongwith related document for consideration of the case. The case stands deferred for re-listing on 20.07.2017.

100.

100.	
Case No. 110	M/s. Aditya Birla Grasim
NC Meeting No. 6/AM-18 dt 22 06 2017	File No. 01/84/171/00300/AM-17/DES-V
NC Meeting No. 0/Ant-10 dt. 22.00.2017	2 2 2 1 D

Subject: Request for clarification of nomenclature of "Artificial Staple Fibre of Viscose Rayon & Viscose Staple Fibre" are same or not under ITC HS – 55041000 and SION A-1877 as the issue has raised by RA, Vadodara.

Decision: Committee considered the case as per agenda alongwith other relevant papers and the details submitted in this case. Committee had directed the firm to submit undertaking that item listed in A-1877 will be used for manufacture of Export Product" Artificial Staple Fibre of Viscose Rayon". Firm has submitted the undertaking that only the inputs listed in SION A-1877 are being used by them for aforesaid export product which is accepted by the Committee.

RA may take necessary action subject to other usual conditions

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101.

Case No. 111	M/s. Apparel Export Promotion Council
NC Meeting No. 6/AM-18 dt. 22.06.2017	File No. 01/84/171/186/AM-17/DES-V

Subject: Proposal for simplification of import and export procedure.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the case was put up to DG for approval of Public Notice for amendment in description of export item "Ladies Blouse by adding "Ladies Top which was decided by NC in its meeting No.14/AM17 dated 13.10.2016 on the request of Apparel Export Promotion Council, Gurgoan. DG has remarks on note -

"2.45 sq mtrs seem to be may high! Needs to be examined"

The Committee observed that the clarification received from the AEPC vide their letter dated 14.12.2016 and same was sent to TC, Noida for examination and comments. NC decided to wait for their comments and defer the case for re-listing on 20.07.2017.

102

Case No. 112	M/s. Radnik Exports
NC Meeting No. 6/AM-18 dt. 22.06.2017	File No. 01/84/171/00279/AM-17/DES-V
RA. F.No. 05/27/039/018/AM13	

Subject: Fixation of norms for the export product "Ladies Top made out of 100% Nylon knitted (net embroidery fabric width- 140 cms, GSM 95+/-10% in respect of Annual Advance Authorization No. 0510351464 dated 12.04.2013.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Firm had requested on 01/02/2017 for fixation of norms in respect of Annual Advance Authorization No. 0510351464 dated 12.04.2013. As per hearing dated 25.05.2017, firm submitted the write up for the higher wastage. Committee considered the write up and other details provided in this case and after due deliberation decided to approve the input output norms as applied for. GSM should match in export and import.

RA may take necessary action subject to other usual conditions.

Case No.113	M/s. Pret Interpret Clothing Pvt. Ltd.
NC Meeting No. 4/AM-18 dt. 25.05.2017	File No.01/84/050/042/AM-15/DES-V
RA. F.No. 07/24/040/00481/AM14	

Subject: Fixation of norms in respect of Advance Authorization No. 0710103348 dated 02.04.2014.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 06.12.2016 alongwith the desired information for fixation of norms in respect of Advance Authorization No. 0710103348 dated 02.04.2014 as their case was rejected by NC in its meeting No. 33/84 dated 11.12.2014 due to non submission of information as desired by DC(MSME) on 15.10.2014. case stands deferred for re-listing on 20.07.2017.

M/s. Orient Craft
F.No. 01/84/171/282/AM17/DES-V
under scheme of Para 4.04 of FTP ed 21.02.2017 have requested for clarification on issue

of Advance Authorisation under scheme of Para 4.04 of FTP and stated that the objection raised against application filed vide No. 05/27/095/00160/AM17 for input of fabric is not permissible for J-270 to J296 as per condition No. 14 of General Notes for Textiles. The firm has for the clarification on the following points:

The item of exports covered under 4.04A scheme of FTP as export product fall in Chapter 62 having printed SION at S.No. J-270. Since the dominant fibre of fabric is cotton, is falls under HS Code 52 (of cotton textile)

The Special Advance Authorisation should have been granted but the application filed vide No. 05/27/095/00160/AM17 was put under objection alleging that input fabric is not permissible for J-270 to J296 as per condition No. 14 of General Notes for Textiles.

Committee considered the case and note that this is a policy matter and the clarification in the above case may be given by Policy Section and papers may be forwarded to that Section for necessary action. The case stands deferred to re-listing on 20.07.2017.

105

05.	
Case No.115	M/s.Amrit Exports (P) Ltd.
NC Meeting No.04/AM-18 dated 25.05.2017	F.No. 01/84/050/042/AM15/DES-V
RA F.No.35/24/040/00014/AM11	Adv. Authorisation No. 3510030745 dated 24.06.2010

Mismatch CAD submitted by the firm to RA, Kolkata for issue of Special Adv. Authorisation scheme under para 4.04 (a) (1) of FTP with the decision taken by NC on 29.09.2016.

Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that RA, Kolkata vide their letter dated 06.03.2017 have referred the decision taken by NVC in its meeting No.13/AM17 dated 29.09.2016 (Case No. 200) where export product has not matched with the CAD. NC decided to examine the matter and the case stands deferred for re-listing on 20.07.2017.

106.

Case No. 116	M/s. Shahi Exports Pvt. Ltd.
NC Mosting No. 64M-18 dt 22 06 2017	File No. 01/84/162/00020/AM18/DES-V
The Meeting No. 07 No 10 dt. 22:00:201	Skirt 100% Polyester Woven Dyed Fabric GSM 180
Fixation of norms for export product Ladies of	ainst Special Advance Authorisation Scheme as per
(Tolerance + or -10%) Style No.4/31X aga	anist special Advance Rumonsulon services

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 24-04-2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Committee decided ask the firm to attend the personal hearing on 22.06.2017 with sample of the export product in this case. The case stands deferred for re-listing on 20.07.2017.

107.

Case No. NC Meeting No.06/AM-18 dated 08.06.2017	M/s. Chelsea Mills LLP F.No. 01/84/171/00202/AM17/DES-V
RAF.No.05/23/040/00198/AM17	Adv. Authorisation No. 0510399131 dated 19.072016

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Decision: M/s. Chelsea Mills LLP vide their representation dated 03.05.2017 alongwith documents and have requested for reconsider to fixation of norms against the Advance Authorisation No.0510399131 dated 09.07.2016 as their case was rejected by NC in its meeting No.22/84 dated The case is under 02.02.2017 and stated that they have not any deficiency letter from this office. examination and case stands deferred for re-listing on 20.07.2017.

108

108.			
Case No. 118		M/s.Udyogi Safety Appliances Pvt.Ltd.	
N. M. C. N. OC/AM 19 Dated	22.06.2017	F.NO.01/84/050/00117/AM-18/DES-V	
Ne Meeting No.06/AM-18 Dated	22.00.2017	1.110.01/01/00/0001	1 4 1

Fixation Of Norms M/s Udyogi Safety Appliances Pvt. Ltd. Kolkata vide their representation dated 02.03.2017 have requested for ratification of input-output norms against Advance Authorization No.0210205794 dated 14.05.2015.

Decision: Committee considered the representation of M/s Udyogi Safety Appliances Pvt. Ltd. Kolkata dated 02.03.2017 regarding ratification of input-output norms against Advance Authorization No.0210205794 dated 14.05.2015.

The case was rejected in its meeting No.26/84 dated 31.12.2015 as per decision of the committee as under :-

"Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued by DIPP to the firm but no response received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case".

The case is under examination and case stands deferred for re-listing on 20.07.2017.

109.

09.	M/s.Shahi Exports Pvt.Ltd.Faridabad
Case No. 119	F.No.01/84/162/00098/AM-18/DES-V
NC Meeting No.06/AM-18 Dated 22.06.2017	F.NO.01/84/102/00098/AWI-18/DES V
Fixation of Norms for export of 1. Girls Skirt (Style)	No.188399-7613 & 734340-7613) Whate of 16076
- Dried February (SM 770) (10)	erance +/-10/01 2. Davies Garments (Sith)
100000 7612 % 75440 7613) made of 100% P	olvester wovell velvet byed rubite doi:
1 100/) den anagial advance license so	cheme linder bala 4.04(a)1 1 11 2013 20.
D I I I Davidshad vide their lette	or dated the ting the light figure reducited for interior
c 1 :1 and product under Special A	dvance Authorisation. Committee considers
1 1 '41 -41 an nolowent namere 91	na Went infolion the actains submitted in this
a provided in this	c case the Committee approved the input out
1: 1 C Tl of the emplication	is thrwatten to the concerned ray
reassery action and compliance of other usual cond	itions. There is no need to send the base is
(HO) for fivation the norms again, GSM should match	n in import and export.
RA may take necessary action subject to other usual of	conditions.

110.

[10.	M/s.Shahi Exports Pvt.Ltd.Faridabad
Case No. 120	F.NO.01/84/162/00115/AM-18/DES-V
NC Meeting No.06/AM-18 Dated 22.06.2017	1.110.0170 1712

Fixation of Norms for export of Gents Jacket with Hood Made of 65% Polyester 34% Rayon 1% Elastane Yarn Dyed Woven Fabric GSM-380 (TOLERANCE + OR -10%) STYLE NO.XL1653) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

M/S Shahi Exports Pvt. Ltd. Faridabad vide their letter dated 17.06.2017, have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

RA may take necessary action subject to other usual conditions.

111

111.	
	M/s.Richa Global Exports Pvt.Ltd.
NC Meeting No.06/AM-18 DATED 22.06.2017	F.NO.01/84/162/128 /AM-18/DES-V

Fixation Of Norms For Export of LADIES BLOUSE OF 100% Polyester Dyed Woven Fabric GSM 125 (+/-10%) Alongwith Indian Lining Style No.443040/452256 under special advance license scheme under para 4.04(a)1 FTP 2015-20.

M/S Richa Global Exports Pvt. Ltd. New Delhi vide their letter dated 21.06.2017, have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export. RA may take necessary action subject to other usual conditions.

112.

112.		
	M/s.Richa Global Exports Pvt.Ltd.	
NC Meeting No.06/AM-18 DATED 22.06.2017	F.NO.01/84/162/127 /AM-18/DES-V	
NC Meeting No.00/AM-18 DATED 22:00:2017	of 100% Polyester Dyed Woven Fabric GSM 125	
Fixation of Norms For Export of Ladies Blouse of 100% Polyester Dyed Woven Fabric GSM 125 (+/-10%) Alongwith Lace, Style No.451489/452261 under special advance license scheme under para		
(+/-10%) Alongwith Lace, Style No.451489/45226	of under special advance needse scheme under para	
4.04(a)1 FTP 2015-20.		
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M/S Richa Global Exports Pvt. Ltd. New Delhi vide their letter dated 20.06.2017, have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export. RA may take necessary action subject to other usual conditions.

113

113.	D . Y . 1
1 CASE NO. 143	M/s.Richa Global Exports Pvt.Ltd.
NC Meeting No.06/AM-18 DATED 22.06.2017	F.NO.01/84/162/117 /AM-18/DES-V



Fixation Of Norms For Export Product Ladies Top of 60% Cotton 40% Polyester Yarn Dyed Knitted Fabric GSM 185(+/-10%) STYLE NO.448502 under special advance license scheme under para 4.04(a)1 FTP 2015-20.

M/s Richa Global Exports Pvt.Ltd.New Delhi vide their letter dated 20.06.2017, have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export. RA may take necessary action subject to other usual conditions.

114.

114.		
Case No. 124	M/s.Richa Global Exports Pvt.Ltd.	
NC Meeting No.06/AM-18 DATED 22.06.2017	F.NO.01/84/162/116 /AM-18/DES-V	
Fivetion of Norms For Export Product Ladies Top of 60% Cotton 40% Polyester Dyed Woven Fabric		
GSM 125(+/-10%) Style No.451705/452277, alongwith Indian Knitted Fabric 2. Ladies Top of 100%		
Polyester Dyed Woven Fabric GSM 125(+/-10%) Style No. 452441/452443, alongwith Indian Knitted Fabric 3. Ladies Top of 100% Polyester Dyed Woven Fabric GSM 125(+/-10%) under special advance		
Fabric 3. Ladies Top of 100% Polyester Dyed wo	Well Faoric GSW 125(17-1070) under special automos	
license scheme under para 4.04(a)1 FTP 2015-20.	:1 1 : 1 : 1 : 1 - 1 - 1 - 20 06 2017 have requested for	

M/s Richa Global Exports Pvt. Ltd. New Delhi vide their letter dated 20.06.2017, have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export. RA may take necessary action subject to other usual conditions.

(115)

Case No.125	M/s.Richa Global Exports Pvt.Ltd.	
NC Meeting No 06/AM-18 Dated 22.06.2017	F.NO.01/84/162/118/AM-18/DES-V	
Fination Of Norms For Export Product - Ladies To	op Of 100% Polyester Velvet Dyed Woven Fabric	
GSM 130 (+/-10%) with 100% Polyester Dyed Woven Fabric GSM 90% (+/-10%) Style No. 451959		
under special advance license scheme under para 4	1.04(a)1 F1P 2015-20.	
Decision: M/S Richa Global Exports Pvt.Ltd.Ne	W Delhi vide their letter dated 20.06.2017, have	
requested for fixation of norms for above said ex	port product under Special Advance Authorisation.	

requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export. RA may take necessary action subject to other usual conditions.

29

116.

Case No.126

M/s.Shahi Exports Pvt.Ltd.

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NC Meeting No.06/AM-18 Dated 22.6.2017

F.NO.01/84/162/125/AM-18/DES-V

Revised documents for fixation of Norms export products 1. Boys Wind Jacket with Hood made of 100% Polyester Dyed Woven Fabric GSM – 90 (Style No. 113641) 2. Mens Wind Jacket with Hood made of 100% Polyester Dyed Woven Fabric GSM – 90 (Style No.102534) 3. Boys Jacket made of 92% Polyester 8% Elastane Bonded Fabric GSM – 345 (Face : 92% Polyester 8% Elastane Woven & Back : 100% Polyester Pile Knitted) (Style No. WB3175.

Decision: M/s. Shahi Exports Pvt.Ltd.. vide their letter dated 19.06.2017, have submitted revised documents for fixation of norms for above said export product. This case is already included in online agenda S.No.19 above, hence this case may be withdrawn from offline agenda.

117

11/.	
Case No.127	M/s.Shahi Exports Pvt.Ltd.
NC Meeting No.06/AM-18 Dated 22.6.2017	F.NO.01/84/162/124/AM-18/DES-V
Revised documents for fixation of Norms for ex	port product 1. Mens Cargo Pant made of 100% Nylon
Woven Dved Fabric GSM – 113 (Style No. AM8	8007)
Decision: M/s. Shahi Exports Pvt.Ltd vide th	neir letter dated 19.06.2017, have submitted revised
c c .: . C for above said	export product. This case is already included in online

Decision: M/s. Shahi Exports Pvt.Ltd.. vide their letter dated 19.06.2017, have submitted revised documents for fixation of norms for above said export product. This case is already included in online agenda S.No.10 above, hence this case may be withdrawn from offline agenda.

118.

116.		
Case No.128	M/s.Shahi Exports Pvt.Ltd.	
	F.NO.01/84/162/123/AM-18/DES-V	
Fixation Of Norms export products 1. Mens Cargo Shorts made of 75% Cotton 25% Nylon Dyed		
Woven Fabric GSM – 175 (Style No. AM1097) 2. Mens Cargo Trouser made of 75% Cotton 25%		
Nylon Dyed Woven Fabric GSM – 175 (Style No. AM1098) under special advance license scheme		
under para 4 04(a)1 FTP 2015-20.		
Decision: M/s. Shahi Exports Pvt.Ltd vide their letter dated 19.06.2017, have submitted revised		
documents for fixation of norms for above said export product. This case is already included in online		

agenda S.No.13 above, hence this case may be withdrawn from offline agenda.

119.

Case No.129	M/s.Shahi Exports Pvt.Ltd.
NC Meeting No.06/AM-18	F.NO.01/84/162/121/AM-18/DES-V
Dated 22.6.2017 Fixation Of Norms export products	1. Mens Short Sleeve Shirt made of 53% Nylon 47% Tactel Nylon

Fixation Of Norms export products 1. Mens Short Sleeve Shirt made of 53% Nylon 47% Tactel Nylon Yarn Dyed Woven Fabric GSM-87 (Tolerance + or – 10%) (Style No. FM0200) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/s. Shahi Exports Pvt.Ltd.. vide their letter dated 17.06.2017, have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

RA may take necessary action subject to other usual conditions.

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120.

M/s.Shahi Exports Pvt.Ltd.
F.NO.01/84/162/122/AM-18/DES-V

Fixation Of Norms export products 1. Boys Shorts made of 53% Nylon 47% Tactel Nylon Yarn Dyed Woven Fabric GSM-83 (Tolerance + or - 10%) (Style No. AB0013) under special advance license

scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/s. Shahi Exports Pvt.Ltd.. vide their letter dated 17.06.2017, have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

RA may take necessary action subject to other usual conditions.

RA may take necessary action subject to other usual conditions.

121.

CASE NO.131	M/s.Shahi Exports Pvt.Ltd.	
NC Meeting No.06/AM-18 Dated 22.6.2017	F.NO.01/84/162/120/AM-18/DES-V	
Fination Of Norms export products 1 Ladies I	acket made of 98% Cotton 2% Elastane Dyed Woven	
Fabric GSM-254 (Tolerance + or – 10%) (Style No. DWODWO3962) under special advance license		
schome under para 4 04(a)1 FTP 2015-20.		
Decision: M/s Shahi Exports Pyt I td vide their letter dated 17.06.2017, have requested for fixation		
of norms for above said export product under Special Advance Authorisation. Committee considered		
the case as per agenda alongwith other relevant papers and went through the details submitted in this		
case. As per CAD/CAM and other details provided in this case, the Committee approved the input		
output norms as applied for. The copy of the application is forwarded to the concerned RA for further		
necessary action and compliance of other usual conditions. There is no need to send the case to DGF		
(HQ) for fixation the norms again. GSM should match in import and export.		